

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/359 /2007-SM[BR]

Date 27/03/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
BHARAT SANCHAR NIGAM LTD.
DHARAMSHALA, H.P.

BHARAT SANCHAR NIGAM LTD.

Appellant

Vs
Respondent

C.C.E. CHANDIGARH

I am directed to transmit herewith a certified copy of Final order No. 478 /2008-SM[BR] dated 24.3.2007

passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(SMAppeal Branch)

Copy to :

1. Respondent

C.C.E. CHANDIGARH

C.R. BUILDING, PLOT NO. 19, SECTOR 17-C,
CHANDIGARH 160017

2. Adv. / Consult SHRI DINESH AGNANI ADV.

C-8, JUNG PURA EXTENSION, NEW DELHI-110014

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SMAppeal Branch)

(Arising out of Order-in-Appeal No. 74-75/CE/CHD/07 dated 28.3.07 passed by the Commissioner (Appeals), Central Excise & Customs, Chandigarh)

HON'BLE MR. S.S. KANG, VICE PRESIDENT

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	NO
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	NO
3.	Whether their Lordships wish to see the fair copy of the order?	Yes
4.	Whether order is to be circulated to the Departmental authorities.	NO

Appellant

Vs.

Respondent

Shri B.S. Suhag, DR

- For appellant
- For respondent

HON'BLE MR. S.S. KANG, VICE PRESIDENT

Final Order No. 478/08-SM(BRD) dated 24.3.08

The appellant is a Public Sector Undertaking and governed by the orders passed by the Hon'ble Supreme Court in the case of **ONGC Vs. CCE, Calcutta** reported in 1992 (61) ELT 3. The

requisite permission to pursue the appeal has not been filed by the appellant. Therefore, the appeal is dismissed. However, the appellant shall have liberty to apply for restoration of the appeal on production of necessary clearance from the COD.

(Dictated & pronounced in open Court)

(S.S. KANG)
VICE PRESIDENT

RM